

**DEPUTY DIRECTOR (ADMINISTRATION) FIELD OPERATIONS  
DIVISION, NATIONAL SAMPLE SURVEY ORGANISATION  
RECRUITMENT, RULES, 1999**

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**SCHEDULE 1 :- SCHEDULE**

**DEPUTY DIRECTOR (ADMINISTRATION) FIELD OPERATIONS  
DIVISION, NATIONAL SAMPLE SURVEY ORGANISATION  
RECRUITMENT, RULES, 1999**

<sup>1</sup> Received the assent of the President New Delhi, the 2nd December, 1999 on G.S.R. 418, and published in the Gazette of India, No. 51, Part II, Sub-section (i) of Section 3, dated December 18, 1999-MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION. G.S.R. 418.-In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Field Operations Division, National Sample Survey Organisation (Deputy Director Administration) Recruitment Rules, 1984, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Deputy Director (Administration) in Field Operations Division, National Sample Survey, Organisation, Ministry of Statistics and Programme Implementation, namely :-

**1. Short title and commencement :-**

(1) These rules may be called the Deputy Director (Administration) Field Operations Division, National Sample Survey Organisation Recruitment Rules, 1999.

(2) They shall come into force on the date of their publication of the Official Gazette.

**2. Number of posts, classification and scale of pay :-**

The number of the said post, its classification and the scale of pay attached there to shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.

**3. Method of recruitment, age limit and qualifications, etc :-**

The method of recruitment, age limit, qualification and other matters relating to the said post shall be as specified in the columns (5) to (14) of the said Schedule.

**4. Disqualification :-**

No person-

(a) Who has entered into or contracted a marriage with a person having a spouse living, or

(b) Who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible or appointment to the said post :

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt of any person from the operation of this rule.

**5. Powers to relax :-**

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing and in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons.

**6. Saving :-**

Nothing in these rules shall affect reservation, relaxations of age limit, and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, ex- servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

**SCHEDULE 1**

**SCHEDULE**

Name of post	Number of post	Classification	Scale of pay
1	2 .	3	4
Deputy Director	2* (1999).	General Central	Rs. 10000-325-

		Service;	15200
(Administration)	*Subject to variation	Group A Gazetted	
	dependent on workload.	Non-Ministerial	